

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-05-2024 AT 10:30 AM**

**CP No. 5/59/HDB/2020**  
u/s. 59 of Companies Act, 2013

**IN THE MATTER OF:**

Girish Sanghi

...Petitioner

**AND**

Sanghi Cements Ltd & another

...Respondent

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Yogesh Jagia, along with Mr Harshit Ratra, for petitioner present physically.

Learned Counsel Mr Kopal Sharraf, for respondent present through Video Conference.

It is stated by the learned counsel Mr Yogesh Jagia for the company petitioner that arguments on behalf of the company petitioner was already concluded. Hence, for hearing the submissions of respondent, matter adjourned to 04.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**